

IN THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, KALAS MAHAL, CHENNAI
OA 143/2023 (SZ)

IN THE MATTER OF:

Shahu Shivaji Mokshi

... .. APPLICANT

VERSUS

Appasaheb Nalwade Gandhinglaj
Taluka SSK Ltd, Kohlapur District
and Ors

...RESPONDENTS

Previous D.o.H: 23.01.2025

Next D.o.H: 19.03.2025

I N D E X

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MUKESH KUMAR

Govt Counsel for Respondent no. 6 KSPCB

Lex Regula LLP

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Place: NEW DELHI

Date: 15.03.2025

IN THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, KALAS MAHAL, CHENNAI
OA 143/2023 (SZ)

IN THE MATTER OF:

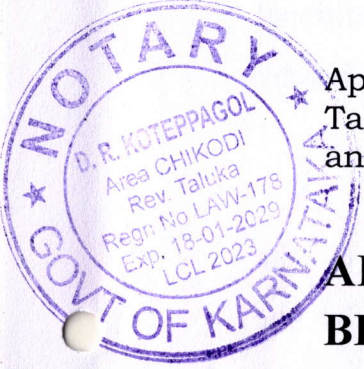
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Appasaheb Nalwade Gandhinglaj
Taluka SSK Ltd, Kohlapur District
and Ors

...RESPONDENTS



**AFFIDAVIT ON INSPECTION REPORT ON
BEHALF OF THE RESPONDENT NO. 6
KSPCB**

I, Pradeep S Mamadapur, S/o. Suryakanth Mamadapur, aged about 59 years, currently working as Deputy Environmental Officer, Karnataka State Pollution Control Board (KSPCB), "Plot No. 6816/1/p-5, 6th Cross, Harinagar, Chikkodi-591201 Belgavi District, Karnataka do hereby solemnly affirm and declare as under:-

1. That the deponent is working with Respondent no. 6 KSPCB, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent no. 6 KSPCB.
2. That on directions of this Hon'ble Green Tribunal vide Order dated 13.09.2024 and 12.11.2024, the deponent is

No. of Correction *17*

filing the Inspection Report dated 01-01-2025 on behalf of the answering respondent no. 6 KSPCB, based on the field visit and inspection of the officials of the answering respondent no. 6 KSPCB.

3. That it is respectfully submitted that the answering respondent no. 6 KSPCB will be obliged to provide any additional information if so required by this Hon'ble Tribunal and hereby submit this affidavit for kind consideration.
4. That I have read and understood the contents of the accompanying report. The same has been drafted by the officials of the answering respondent no. 6 KSPCB and the contents therein are true and correct as per the official records made available to me and same has been understood by me.
5. That the contents of the accompanying Report is true copy of its original along with all its ANNEXURES on photographs, which may be read as part and parcel of this affidavit and the same are not repeated herein for the sake of brevity.



[Signature]
Deputy Environmental Officer
Karnatak State Pollution Control Board
DEPONENT
Belagavi - 2 (Chikkodi Center)

VERIFICATION:

Verified at Chikkodi on this 15 day, February 2025 that the contents of the above Affidavit are true and correct on the basis of my knowledge and official documents. No part of it is false and nothing material has been concealed therefrom.

No. of Correction *NT*

"Sworn To Before Me"

[Signature]
D. R. KOTEPPAGOL
B.A., LL.B., (Spl.)
Advocate & Notary, CHIKODI.

15 FEB 2025

[Signature]
DEPONENT
Deputy Environmental Officer,
Karnatak State Pollution Control Board,
Belagavi - 2 (Chikkodi Center)

**Inspection Report of Pradeep Mamadapur, Deputy Environmental Officers, KSPCB,
(Belagavi-2) Chikkodi.**

1.	Name and Address of the Industry	M/s. Shri.Hiranyakeshi SSK Niyamit, Sankeshwar, Hukkeri-Taluk, Belagavi District.
2.	Staff accompanied	Sri. Shrishail Manganure, Project Assistant.
3.	Category / Classification	Large-Red (17-Cat)
4.	Persons Contacted	Sri. Ajeet Chate, Environmental Officer
5.	Date of inspection.	01-01-2025.
6.	Consent status	Combined consent order No.AW-332708 dated 08/08/2022 under both Acts is expired on 30-06-2023.
7.	Products	1. Sugar : 8000 TCD 2. Co-gen plant : 52 Mw 3. Rectified Spirit or Ethanol : 54 KLD
8.	Environmental Clearance	1. The industry has obtained Environmental Clearance from Ministry of Environment, Forest & Climate Change vide letter No.J-11011/54/2009-1A II (I) dated 09-04-2009 and obtained Environmental Clearance for the expansion from Ministry of Environment, Forest & Climate Change vide letter No.F.No.J-11011/54/2009-1A-II-(I) dated 08-09-2014 for the expansion of sugar mill from 5000 TCD to 11000 TCD and expansion of distillery from 54 KLPD to 84 KLPD and expansion of co-generation from 41 MW to 54 MW. 2. The industry has obtained Environment Clearance for further expansion projects comprising of sugarcane crushing capacity from 8000 TCD to 11000 TCD and Distillery capacity from 54 KLPD to 150 KLPD based on Sugarcane Juice/ Syrup/"C"/"B" Heavy molasses as raw material to produce ethanol, Incineration Boiler of 35 TPH with MEE vide MoEF& CC letter dated: 15-09-2023.
9.	Reference	1. Board office Show Cause notice and personal hearing letter No-2256 Dated: 02-09-2024. 2. ZSEO inspection report forwarded to Head Office vide No-405 Dated: 06-09-2024. 3. Industry authorities reply submitted to this office with respect to Board office Show Cause notice vide dated: 26-09-2024. 4. Proceeding of the personal hearing held on 09-09-2024 at head office vide No-2845 Dated:07-10-2024. 5. Industry authorities reply submitted to this office with respect to Board office personal hearing vide dated: 16-

		<p>11-2024</p> <ol style="list-style-type: none"> 6. Inspection report submitted to Head Office this office vide letter No.978 Dated: 19-10-2024. 7. Head Office Memo letter No-3782 Dated: 10-12-2024. 8. Inspection of the industry by Deputy Environmental Officer on 18-12-2024. 9. Inspection report submitted to Head Office this office vide letter No.1332 Dated: 20-12-2024. 10. Inspection of the industry by Deputy Environmental Officer on 01-01-2025. 11. This Office Show-Cause Notice No.1465 Dated:10-01-2025.
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Preamble:

M/s. Hiranyakeshi SSK Niyamit, Sankeshwar, Hukkeri-Taluk, Belagavi District is an existing integrated sugar industry have applied for consent of operation for the period up to 30-06-2026 for the manufacturing of sugar with Sugar Cane Crushing of capacity 8000 TCD, Co-Generation plant of Capacity 52 MW and Rectified Spirit/ Ethanol manufacturing unit of capacity 54 KLD. This office has forwarded the application for further action. In view of the non-compliances personal hearing of the industry was held on 22.02.2022 & as the industry requested time to comply with the directions of the Board. CFO was issued to the industry on 08.08.2022 for below products.

1. Sugar plant with sugar cane crushing -8000 TCD.
2. Co-gen Plant -52 MW.
3. RS or Ethanol-54 KLPD.

The Consent for operation was issued and restricted for the period up to 30.06.2023 since the industry is yet to comply with the non-compliances.

Present Status:

This office has received a letter from Tahsildar, Hukkeri on 26.06.2024 along with the representation submitted by the surrounding villages of Maharashtra regarding the pollution of Hiranyakeshi River due to discharge of effluents by the industry. Further, the RO-Kolhapur, Maharashtra State Pollution Control Board has addressed a letter to RO-Belagavi-2 (Chikkodi) on 25.06.2024 regarding pollution of Hiranyakeshi River.

In this regard the RO Belagavi-2 (Chikkodi) has inspected the industry on 04.07.2024 and reported several non-compliances. In view of the above non-compliances, this office has recommended the Board to call the industry for personal hearing before taking further legal action. Head Office has issued the Show-cause notice to the industry on 02.09.2024 and called for personal hearing on 09.09.2024.

During the personal hearing held on 09-09-2024 at head office Presiding Officer informed the industry that the matter is very serious as a case has been registered in the Hon'ble NGT and directed the industry to implement the following corrective actions within 15.10.2024 and it was directed to the Environmental officer, Belagavi-2 to verify same and submit the report to the Board Office. This office detailed inspection report was forwarded to Head Office vide No-1332 Dated:20-12-2024 further needful action.

Effluent Sample collection details:- During the inspection all the units of ETP was under operation. The treated trade effluents were collected from final outlet of ETP on 01-01-2025 and submitted to the Board Laboratory, Belagavi for the purpose of analysis. The analysis reports are awaited.

Online Monitoring System: They have provided online effluent monitoring system and linked to the CPCB server and as well as KSPCB server.

Other observations made during inspection

1. At the time of inspection, Sugar Unit and Co-gen were under operation.
2. The industry was operated without valid Consent of the Board from 01-07-2023 to till date.
3. The erection work of MEE 1st phase and incineration boiler is under progress without valid CFE of the Board.
4. Housekeeping within ETP premises needs to be improved.
5. Not provided labeling and capacity of each unit of ETP.
6. Effluents is stored in the unlined lagoons within industrial premises.
7. The old ash pit and earthen lagoon are filled with spent wash they have not made any efforts to treat the spent wash in the existing ETP.
8. Not provided designated and scientific place for storage of press mud and ash, same are stored in an open area.
9. The Black emission from the chimney attached to 100 TPH boiler was observed and this clearly indicates that air pollution control equipment (ESP) is not working properly.
10. The barricade around the bagasse storage yard not provided to control the fugitive emissions.
11. Lot of dust emissions were observed due to vehicular movements because of bad condition of the internal roads.
12. Not provided designated place for Hazardous waste storage area along with display board as per the HWM Rules-2016.

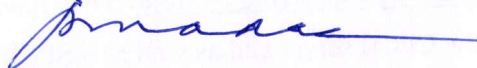
Action taken;

A show-cause notice was issued by this office vide letter No 1465, dated: 10-01-2025 for non compliances observed during inspection and copy same is enclosed as **Annexure-I**.

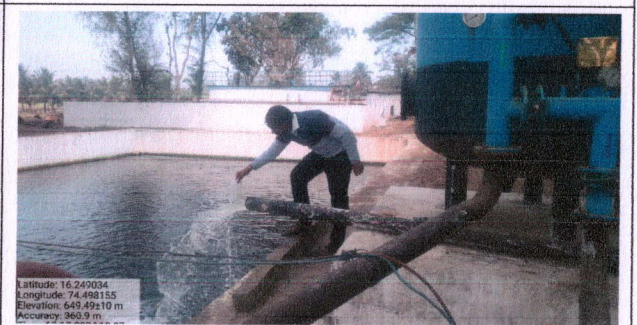
Further, even after issuing the Show-Cause Notices previously by this office industry has not taken any rectifying measures to set right the non-compliances and also reluctant to follow the directions given by the Board and the provisions of Environmental Act and Rules.

The photographs taken during the inspection are enclosed vide **Annexure-II**.

Recommendation: During inspection it is observed that the industry was operating without valid CFO from the Board. It is recommended to issue the Notice of Proposed Directions issued to the industry under the provisions Section 33(A) of the Water (P&CP) Act, 1974 & Section 31(A) of the Air (P & CP) Act, 1981.


Deputy Environmental Officer
Regional Office, KSPCB, Belagavi-2
Deputy Environmental Officer
Karnatak State Pollution Control Board
Belagavi - 2 (Chikkodi Center)





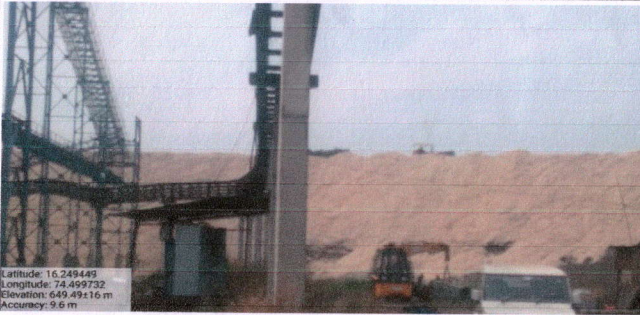




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Elevation: 638.52±12 m
Accuracy: 6.4 m



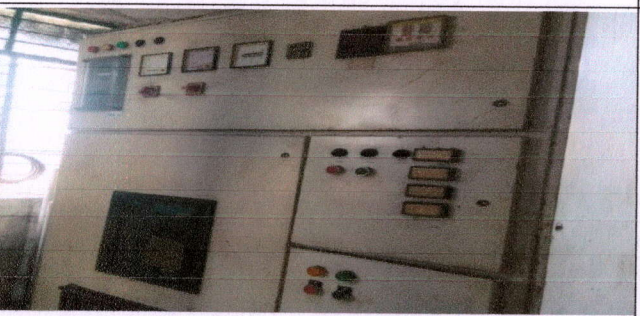
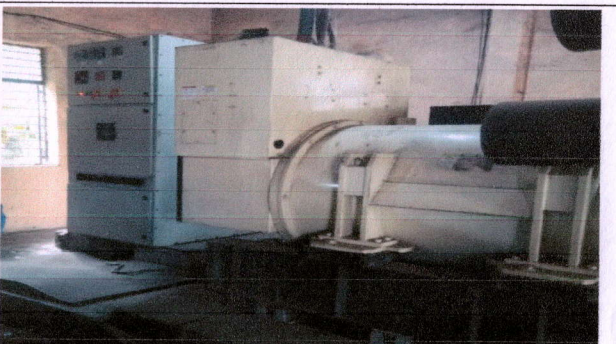
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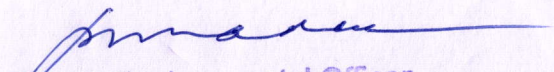


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Accuracy: 9.6 m



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Elevation: 663.18±24 m
Accuracy: 145.7 m




Deputy Environmental Officer
Karnatak State Pollution Control Board
Belagavi - 2 (Chikkodi Center)



No. PCB/BGM-2/SCN/2024-25/1465

DATE: 10/01/2025.

//RPAD//

"Show-Cause Notice"

To,

**The Managing Director,
Shri. Hiranyakeshi SSK Niyamit,
Sankeshwar-Village,
Hukkeri-Taluk,
Belagavi-District.**

Sir,

Sub: Non-Compliance to the provision of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981-reg.

Ref: 1. Combined consent order No: AW-332708, Dated: 08-08-2022.
2. Inspection of the industry by Deputy Environment Officer on 01-01-2025.

Adverting to the matter cited above, it is to be informed that the Board has accorded the Consent under the Water Act, 1974 & the Air Act, 1981 for your industry for the Sugar manufacturing plant with Sugar Cane Crushing of capacity 8000 TCD, Co- Generation plant of Capacity 52 MW and Rectified Spirit/ Ethanol manufacturing unit of capacity 54 KLD by imposing specific conditions and with other general conditions deemed fit. The industry was inspected on routine basis to verify the compliance to the Consent Condition and EC Condition.

During inspection following non-compliance were observed:

1. At the time of inspection, Sugar Unit and Co-gen were under operation.
2. The industry was operated without valid Consent of the Board from 01-07-2023 to till date.
3. The erection work of MEE 1st phase and incineration boiler is under progress without valid CFE of the Board.
4. Housekeeping within ETP premises needs to be improved.
5. Not provided labeling and capacity of each unit of ETP.
6. Effluents is stored in the unlined lagoons within industrial premises.
7. The old ash pit and earthen lagoon are filled with spent wash they have not made any efforts to treat the spent wash in the existing ETP.
8. Not provided designated and scientific place for storage of press mud and ash, same are stored in an open area.
9. The Black emission from the chimney attached to 100 TPH boiler was observed and this clearly indicates that air pollution control equipment (ESP) is not working properly.

- 10. The barricade around the bagasse storage yard not provided to control the fugitive emissions.
- 11. Lot of dust emissions were observed due to vehicular movements because of bad condition of the internal roads.
- 12. Not provided designated place for Hazardous waste storage area along with display board as per the HWM Rules-2016.

In view of the above, you are hereby called upon **"SHOW- CAUSE Notice"** to submit the compliance report to the above points & to the previous consent conditions within 7 days of the receipt of this notice as to why this office should not recommend the Board to initiate action under Section 33(A) of Water (Prevention & Control Pollution) Act 1974 and 31(A) of Air (Prevention & Control Pollution) Act 1981.

Acknowledge the receipt of this notice.

Yours faithfully

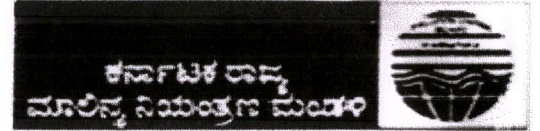
[Signature]
 Environmental Officer (A/c)
 KSPCB RO, Belagavi-2 (Chikodi)

#

An ISO 9001:2015 and ISO 45001:2018 Certified Laboratory

Regional Office : Belagavi-1
Karnataka State Pollution Control Board
#1, Main Road, Auto Nagar,
Kambarg Industrial Area, Belagavi-590 015
Telefax : 0831-2459121
GST No. 29AAALK0537G1Z7

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ಬೆಲಗಾವಿ-೧
೧ ನೇ ಮುಖ್ಯ ರಸ್ತೆ, ಆಟೋ ನಗರ,
ಕಾಂಬರ್ಗ ಕೈರಾಂಡಿ ಪ್ರದೇಶ,
ಬೆಲಗಾವಿ-೫೯೦೦೧೫
ತೆಲೆಫಾನ್: ೦೮೩೧-೨೪೫೯೧೨೧
ಜಿಎಸ್ಟಿ ನಂ: ೨೯೫೫೩೦೫೩೭೮೧೨೭



Contd..

ANNEXURE RESULTS OF ANALYSIS

Report No : 70

Date: 28/01/2025

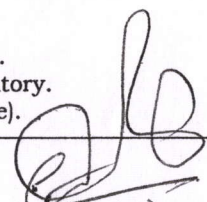
Name & Address : M/s. Hiranyakeshi SSK Ni., Sankeshwar, Hukkeri Tq., Belagavi District.

SAMPLE DESCRIPTION: 01-Grab sample of treated trade effluent collected from final outlet of ETP on 01-01-2025 at 01.35 pm. 01A-Grab sample of treated trade effluent collected from final outlet of ETP on 01-01-2025 at 01.35 pm.

Sl. No.	Parameters	Unit	Standards	Sample Nos.		Test Methods
				01	01A	
1	PH	-	5.5-8.5	7.67	-	IS3025(Part-11)
2	BOD	mg/l	100	12	-	IS3025Part-(44)
3	Suspended Solids	mg/l	100	80	-	IS3025(Part-17)
4	Dissolved Solids	mg/l	2100	600	-	IS3025(Part-16)
5	Oil and Grease	mg/l	10	-	BDL	IS3025(Part-39)

Inference:	Particulars and Standards mentioned are as per requisition letter
	Report Status: Confirmed.

- Note:
- The above results pertain only to the sample tested.
 - The method of analysis is as per the Standard Method for the examination of Water and Waste water and Indian Standard Publication.
 - ND= Not Detected. 4. BDL= Below Detection Limit.
 - Samples will be stored for a period of 15 days from the date of issue of report.
 - The report shall not be reproduced without the written approval of the laboratory.
 - AL=Acceptable Limit, PL=Permissible Limit (in the absence of alternate source).


 Head Analyst
 Regional Laboratory
 Karnataka State Pollution Control Board
 Belgaum.

..End of report..